

3

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. No. 164 of 2013

Cuttack, this the 2nd day of April, 2013

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR.R.C.MISRA, MEMBER (ADMN.)

.....

Smt. Urmila Nayak,
Aged about 56 years,
W/o. Late Basanta Kumar Nayak,
At-Birakishorepur,
Post-Athagarh,
Dist.Cuttack,
Odisha-754 029.

....Applicant

(Advocate(s) : Mr.P.K.Padhi & Ms.J.Mishra)

VERSUS

Union of India Represented through

1. Secretary Cum Director General of Posts,
Ministry of Communications,
Department of Posts,
Dak Bhawan,
New Delhi-110 001.
2. The Chief Postmaster General,
Odisha Circle,Bhubaneswar,
Dist. Khurda,PIN-751 001.
3. The Superintendent of Post Offices,
Cuttack South Division,
At-P.K.Parija Marg,
Po-Cuttack GPO,
Dist.Cuttack,
Odisha,Pin-753 001.

✓ *Alka*

4. Director of Accounts (Postal),
 At-Mahanadi Vihar,
 Po-Naya Bazar,
 Dist.Cuttack-753 004.

.... Respondents

(Advocate: Mr.M.K.Das)

O R D E R

A.K.PATNAIK, MEMBER (I):

The prayer of the Applicant in this Original Application filed U/s.19 of the Administrative Tribunals Act, 1985 is as under:

“to direct the Respondents to release the 50% of salary for the period of compulsory retirement, regularize the intervening period and fix the pay and pension of applicant correctly in proper stage.”

2. According to the Applicant requesting release of the above dues, the applicant submitted representation dated 23.6.2012 which was duly forwarded to the Superintendent of Post Offices, Cuttack South Division, Cuttack by the Assistant Director (Accounts), O/O the CPMG, Orissa Circle, Bhubaneswar on 23.7.2012 under intimation to the applicant for consideration of her grievance but ^{today} ~~she~~ till she has received no reply from the Superintendent of Post Offices, Cuttack South Division, Cuttack. On being asked, Mr. M.K.Das, Learned Additional CGSC appearing for the Respondents has fairly submitted that he is not

Deek *D*

5

aware of the present status of the said representation of the applicant.

3. Mr.P.K.Padhi, Learned Counsel for the Applicant submitted that since the representation submitted by the applicant is still pending for consideration, he will be satisfied if this OA is disposed of at this stage with direction to the Respondent No.3 to consider the same and communicate the decision in a reasoned order within a specified period to be fixed by this Tribunal. Mr.M.K.Das, Learned Additional CGSC appearing for the Respondents has no serious objection if this OA is disposed of with the above direction. In view of the above, without expressing any opinion on the merit of the matter this OA is disposed of at this admission stage with direction to the Respondent No.3 to consider the representation dated 23.6.2012 of the applicant which was forwarded in letter dated 23.7.2012 and communicate the decision to the applicant in a reasoned order within a period of 60(sixty) days from the date of receipt of copy of this order. No costs.

4. Send copy of this order along with paper book to the Respondent No.3 for compliance at the cost of the applicant for



which Learned Counsel for the Applicant undertakes to furnish the postal requisite for the above purpose.

R.C.Misra
(R.C.Misra)

Member (Admn.)

A.K.Patnaik
(A.K.Patnaik)

Member (Judl.)